

Name of the High Court	No. of posts increased
Allahabad . . . . .	9
Madhya Pradesh . . . . .	6
Karnataka . . . . .	6
Himachal Pradesh . . . . .	2
Patna . . . . .	3
Rajasthan . . . . .	1
Delhi . . . . .	4
Madras . . . . .	3
TOTAL . . . . .	34

#### Compensation to Newspapers which Suffered during Emergency

7238 SHRI AHMED M. PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have decided any policy or taken any decision to compensate those news papers which have complained that they were suffered during the emergency, and

(b) if so, what is the contents of compensation?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). Wherever corrective action like restoration of DAVP advertisements, etc., was possible, this has been done. But in so far as financial compensation is concerned it would not be possible for Government to assume such liabilities which would extend not only to newspapers but to other sectors.

#### Bengal Electrical Lamps Works Limited

7239. SHRI C. K. CHANDRAPAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to an important

annual general Body meeting of the Bengal Electric Lamps Works Limited which was held on 30th November, 1978 at Park Hotel, Calcutta in which criticisms of the management were made; and

(b) if so, the details thereof and action if any taken in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) and (b). Yes. The minutes of the annual general meeting of Bengal Electric Lamps Works Limited was called from the company and was examined by the Government. The minutes indicate that there was some discussion in the nature of criticism in respect of certain resolution and in particular some Members asked why the names of Shri G. A. Parashuram and Shri S. P. Saha were printed on the balance sheet when they actually did not attend the Board Meeting when accounts were passed. The Chairman of the meeting explained that it was a printing error and every will be taken in future to Companies, Calcutta has been asked avoid such mistakes. Registrar of to examine the matter further with a any contravention of provisions of view to determine whether there is Companies Act, 1956. Some members complained that the addendum and Corrigendum to the notice convening the meeting was not received by them. The Chairman of the meeting explained that this was due to postal irregularities.

#### Money Spent on cases filed against Citizens of Dinapore Cantonment

7240. SHRI M. N. GOVINDAN NAIR: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) how many cases were filed against the citizens of Dinapore Cantonment under Cantonment Act, I.P.C. and Cr. P. C. during 1976 to January 20, 1979;